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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

**ON THE 8<sup>th</sup> OF MAY, 2024**

**MISCELLANEOUS CRIMINAL CASE No. 40048 of 2022**

**BETWEEN:-**

**AJAZ FATIMA D/O SHRI M.J. MEHNDI, AGED ABOUT 40 YEARS, R/O HOUSE NO. 2894/5, SAKET NAGAR, RANJHI, POLICE STATION RANJHI, TEHSIL JABALPUR, DISTRICT JABALPUR (MADHYA PRADESH)**

**.....APPLICANT**

***(BY SHRI MAKBOOL KHAN - ADVOCATE)***

**AND**

- 1. STATE OF MADHYA PRADESH THROUGH STATION HOUSE OFFICER, POLICE STATION RANJHI, DISTRICT JABALPUR, (MADHYA PRADESH)**
- 2. RONAK KAPOOR S/O SHRI MANOJ KAPOOR R/O HOUSE NO. 2894/5, SAKET NAGAR, RANJHI, POLICE STATION, RANJHI, TAHSIL JABALPUR, DISTRICT JABALPUR (MADHYA PRADESH)**

**.....RESPONDENTS**

***(RESPONDENT NO.1/ STATE BY SHRI MOHAN SAUSARKAR - PUBLIC PROSECUTOR AND RESPONDENT NO.2 BY HIS MOTHER SMT. SHEETAL KAPOOR)***

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*This application coming on for admission this day, the court passed the following:*

**ORDER**

This application under Section 482 of Cr.P.C. has been filed seeking following relief:-

It is, therefore, prayed that this Hon'ble Court be kind enough to allow this petition, and quash the charge sheet in case no.RCT 5347/2021 (State Vs Ajaz Fatima) for the offence

under section 294, 323, 506 of the Code of Indian Penal pending in the court of Judicial Magistrate First Class, Jabalpur in the interest of justice.

2. After arguing the matter at length, counsel for the applicant seeks permission of this Court to withdraw this application with liberty to raise all possible defences which may be available to her in the trial.
3. With aforesaid liberty, application is **dismissed as withdrawn**.

(G.S. AHLUWALIA)  
JUDGE

S.M.

